

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2463

ANSWERED ON:08.08.2000

INDIRA AWAAS YOJANA IN ORISSA

HEMA GAMANG;JAGANNATH MALLICK;MADAN PRASAD JAISWAL;PRAKASH MANI TRIPATHI;TUFANI SAROJ

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government have recently reviewed the performance of IAY during the last five years;
- (b) if so, the details thereof;
- (c) the number of house constructed and found in inhabitable condition, State-wise;
- (d) the reason for delay in construction of houses, State-wise;
- (e) whether the scheme has been extended to the families of ex-servicemen of the armed and Paramilitary force killed in action;
- (f) if so, the details thereof;
- (g) whether the Government have prepared a priority list of some backward districts under the scheme;
- (h) if so, the details thereof; and
- (i) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA)

(a & b) The Ministry of Rural Development elicits monthly and annual progress reports from all States/UTs. Area Officers are designated to visit different parts of the country regularly and ascertain through field visits whether the programme is being implemented satisfactorily and whether the construction of houses is in accordance with the prescribed procedure. The Ministry of Rural Development also holds regular review meetings with State Governments and Workshops with Project Directors of DRDAs where all programmes are reviewed. The Ministry is at present undertaking a Concurrent Evaluation of Indira Awas Yojana.

(c & d) The Ministry of Rural Development does not maintain State wise records for the IAY houses found in inhabitable conditions or reasons for delay in construction of individual houses as the houses are constructed by the beneficiaries themselves.

(e & f) Yes Sir, from 1 995-96, the benefits under the scheme have been extended to widows or next of kin of defence personnel and para-military forces killed in action irrespective of income criteria subject to the condition that

- (i) they reside in rural areas
- (ii) they have not been covered under any other scheme of shelter rehabilitation and
- (iii) they are houseless or in need of shelter or shelter upgradation.

(g, h & i) No Sir. The Government has not prepared a priority list of backward districts under Indira Awas Yojana.